

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO.5336**  
(ANSWERED ON 25.03.2026)

**PENDING CASES UNDER CENTRAL ADMINISTRATIVE TRIBUNAL**

**5336. MS. MAHUA MOITRA:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of the number of cases pending under the Central Administrative Tribunal (CAT), bench-wise;
- (b) the details of the number of cases pending for more than five years, ten years and fifteen years, category-wise and bench-wise; and
- (c) the details of the average time taken to dispose of such cases, bench-wise?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): Central Administrative Tribunal adjudicates grievances and disputes arising out of the conditions of service of an employee appointed to the public services and posts in connection with the affairs of the Union and the States. The grievances include cases relating to pay, promotion, career progression, pension and other similar matters. Since its inception in the year 1985, the Central Administrative Tribunal (CAT) has received 9,88,738 cases for adjudication, out of which 9,19,157 cases have been disposed upto 31.01.2026, leaving 69,581 cases under adjudication presently. The number of cases instituted, disposed and pending, year-wise, since the inception of the Tribunal are available in the Annual Report of DoP&T, which can be accessed through the link url:<https://dopt.gov.in/sites/default/files/AR2024-25English.pdf>.

During the last 3 years i.e., from the year 2023 to 2025, the details of the cases instituted in all the benches of the Tribunal and disposals made year-wise are given below: -

**Table: Details of cases instituted and disposed in CAT**

<b>Year</b>	<b>Cases instituted</b>	<b>Cases disposed</b>	<b>Disposal rate (%)</b>
2023	25,742	31,672	123
2024	32,998	35,460	108
2025	31,899	34,318	108
<b>Total</b>	<b>90,639</b>	<b>1,01,450</b>	<b>112</b>

The above records of disposal indicate a consistently high rate of disposal in all the benches of the Tribunal. To ensure expeditious disposal of all cases, the Tribunal has rolled out the cloud based Advance Case Information System (ACIS) comprising several new initiatives, such as Mobile App, SMS facility, online payment, hybrid video conference-based hearing, e-courts setup, scanning & digitization of all records and e-filing of cases.

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